

Endst. No. 403-425/Rules/DHC/2019

Dated: 13.06.2019

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1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
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3. The District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Joint Secretary, Government of India, Ministry of Law & Justice, Department of Justice, Jaisalmer House, 26, Mansingh Road, New Delhi
15. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi
16. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi
17. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Practice Direction on the website of Delhi District Court.
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21. Assistant Registrar (Library) Delhi High Court.
22. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
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(SIDHARTH MATHUR)

JOINT REGISTRAR (JUDICIAL)(RULES)


MOST IMMEDIATE / OUT AT ONCE

OFFICE OF THE DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI

No. 23579-23595 /Rules/Gaz./DJ West/2019 Dated, Delhi the 17/06/19

Copy forwarded for information and necessary compliance, to :-

1. All the ADJs, West District, Tis Hazari Courts, Delhi.
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- ✓ 6. For uploading on LAYERS.
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(Dr. Archana Sinha)  
Officer Incharge (Judl. West)  
ASJ-06, West Distt.

2  
14/8/19

HIGH COURT OF DELHI AT NEW DELHI

No. 62 /Rules/DHC

Dated: 13.08.2019

PRACTICE DIRECTIONS

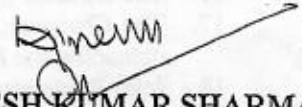
Hon'ble the Chief Justice, on the recommendations of the Hon'ble Judges of the Original Side has been pleased to issue following Practice Directions for information and compliance by all concerned:-

“District Judges/Additional District Judges (Commercial Courts) shall hold Case Management Hearings/Pre-Trial Conferences hearing for all Commercial Cases and their Cause List will have a section of cases which have been listed for “Case Management Hearings/Pre-Trial Conference”. The appropriate modification in CIS 3.1 for generating Cause List for Commercial Courts with a “Case Management Hearings/Pre-Trial Conference” be effected.

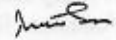
It is further directed that the Commercial Courts shall hold Case Management Hearings/Pre-Trial Conference in two phases, with issues being framed initially and thereafter for considering the witnesses to be examined, scheduling dates for filing of affidavits of evidence, examination of witnesses etc.”

These Practice Directions shall come into force with immediate effect.

By Order



(DINESH KUMAR SHARMA)  
REGISTRAR GENERAL



~~D S J (w)~~  
14/08/19

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